

(d) how Government propose to dispose if of and how much the exchequer will have to suffer in the entire deal?

**THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA):** (a) to (d). Food Corporation of India (FCI) is holding stocks of about 14448 tonnes of sub-standard CAN and about 8453 tonnes of standard CAN. All CAN stocks held by FCI were imported prior to 1980-81, at different times, and it is not possible to calculate the procurement price, as year-wise details of procurement are not available for the balance stock lying unsold.

The use of CAN for agricultural purposes was never banned. However, followed reports of misuse, the sale to private parties of sub-standard CAN by FCI was stopped since February, 1987. FCI has however been permitted to sell sub-standard stocks to Public/Joint Sector Undertakings owned by Central/State Governments. In the case of sound CAN stocks, necessary ECA allocation have been given to facilitate their disposal.

**Widening of Road Near Walayar Check Post in Kerala-Tamil Nadu Border**

8027. **SHRI A. VIJAYARAGHAVAN:** Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether there is any proposal for widening the road near Walayar check post in the inter-state border of Kerala and Tamil Nadu;

(b) if so, the details thereof; and

(c) the steps taken by Government to widen this road?

**THE MINISTER OF SURFACE TRANSPORT (SHRI K.P. UNNIKRISHNAN):** (a) to (c). A proposal for widening the road (km. 183/0 to 184/0 ) near Walayar check post was received but the same was returned to the State Government for certain clarifications which are awaited.

**Implementation of Goa, Daman and Diu Agricultural Tenancy Act, 1964**

8028. **PROF. GOPALRAO MAYEKAR:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether after the inclusion of the Goa, Daman and Diu Agricultural Tenancy Act, 1964 and the Fifth Amendment Act, 1976 in the Ninth Schedule of the Constitution, the earlier decision of High court setting aside the provisions of these Acts is valid;

(b) if not, the present status of these Acts; and

(c) whether these Acts can be implemented without any difficulty?

**THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA):** (a) to (c). The Goa, Daman and Diu Agricultural Tenancy (5th amendment) Act 1976 was struck down in 1979 by the Judicial Commissioner's Court, Goa as violative of the fundamental rights granted by Articles 14 and 19 (1) of the constitution. The court had also held that the said Act was not protected by the article 31-A of the Constitution. The State Government went in appeal to the Supreme Court of India.

In the meantime, Goa, Daman and Diu Agricultural Tenancy Act, 1964 and Goa, Daman and Diu Agricultural Tenancy (5th Amendment) Act, 1976 were included in the Ninth Schedule of the Constitution of India

by the constitution (47th Amendment) Act, 1984. It has also been challenged whether these laws could be included in the 9th schedule when the appeal is pending in the Supreme Court.

The case has been partly heard and awaits decision of the Supreme Court.

### **Project Allowance to Employees of Dandakaranya Project**

8029. SHRI PREM PRADEEP: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any representation (s) has been received by Government from the Dandakaranya Project employees Association for payment of Project Allowance to the left over project staff;

(b) if so, whether Government are re-considering their request;

(c) whether Government propose to make the payment of project allowance to these employees from March, 1990;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) Yes, Sir.

(b) to (e). The Project Allowance was paid to the employees of Dandakaranya Project upto 28.2.89. Further payment of Project Allowance beyond 28.2.89 is under consideration of the Government.

[*Translation*]

### **Bomb Explosions in Trains**

8030. DR. BENGALI SINGH:  
SHRIYASHWANTRAPATIL;

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of incidents of bomb explosions in trains from 1st January, 1990 to 30th April, 1990 and the loss of life and property suffered as a result thereof;

(b) the steps taken to check such incidents; and

(c) the number of persons arrested in this connection and the action taken against them so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) to (c). The registration, investigation, detection and prevention of crime on the railways is the responsibility of the Government Railway Police which functions under the control of the State Governments/Union Territory Administrations. Information regarding bomb explosions on trains is not compiled separately by the Central agencies. The Government have no information to indicate the number of incidents of bomb explosions in trains during the relevant period, loss of life and property suffered as a result thereof and the number of persons arrested in this connection.

[*English*]

### **Opening of Post Office in Andhra Pradesh**

8031. SHRI M.G. REDDY: Will the Minister of COMMUNICATIONS be pleased to state the places brought within the reach